

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO. 149 OF 1996

Dated this the 10th day of September, 2001

Coram: Hon'ble Mr.B.N.Bahadur - Member (A)
Hon'ble Mr.Kuldeep Singh - Member (J)

Smt.Sunita Vinayak Pote,
residing at 308, Lathe Alli,
Shirar - Godenadi,
Pune - 412 210
(By Advocate Shri V.M.Bendre) - Applicant

VERSUS

1. Union of India
through the General Manager,
South Central Railway,
Secunderabad.
2. Divisional Railway Manager,
South Central Railway,
Oibli, Karnataka,
(By Shri V.S.Masurkar) - Respondents

ORAL ORDER

Per: Hon'ble Mr.B.N.Bahadur - Member (A) -

Shri Bendre, learned counsel for the applicant, after being provided some time on his request on the last occasion pleads that the matter be adjourned again today as he has no instructions. He has no instructions even today. We find no justification in allowing his request for another adjournment after enough time is already provided. He also makes an oral prayer that a direction may be issued to the respondents to the effect that representation/s made by the applicant in regard to transfer and reversion, prior to the date of removal, be disposed of. Such directions cannot be issued in respect of the representations and that to on reversion and transfer once the order of removal has been issued. Hence this request cannot be entertained.

2. In view of what has been stated above, this OA is disposed of for lack of instructions.

Kuldeep
(Kuldeep Singh)
Member (J)

B.N.Bahadur
(B.N.Bahadur)
Member (A),